

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1198**

TO BE ANSWERED ON THE 29TH JULY, 2026/ SHRAVANA 7, 1948 (SAKA)

IMPLEMENTATION OF THE NEW CRIMINAL LAWS

**1198 SHRI KESRIDEVSINH JHALA:
 SHRI BRIJ LAL:
 SHRI MANAN KUMAR MISHRA:
 SHRI RAJINDER GUPTA:
 DR. MEDHA VISHRAM KULKARNI:
 SHRI SADANAND MHALU SHET TANAVADE:
 DR. BHIM SINGH:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the measures taken by Government for implementation of the Bharatiya Nyaya Sanhita, 2023, the Bharatiya Nagarik Suraksha Sanhita, 2023 and the Bharatiya Sakshya Adhiniyam, 2023 across the country;

(b) the State-wise details of police personnel, prosecutors and judicial officers trained under the new criminal laws till date;

(c) the State-wise details of cases registered and disposed of under the new criminal laws since their implementation; and

(d) the details of digital platforms such as e-Sakshya, e-Summons and Nyaya Shruti integrated with the criminal justice system for implementation of the new laws?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (d): The Bharatiya Nyaya Sanhita, 2023 (BNS), the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS), and the Bharatiya Sakshya Adhiniyam, 2023 (BSA) were enacted by Parliament on 25th December 2023 and came into force throughout the country with effect from 1 July 2024.

Further, 'Police', and 'Public Order' are State subjects under the Seventh Schedule of the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime and criminals rest with the respective State/UT Governments and are competent to deal with such offenses under the extant provisions of law, which also includes the implementation of the Nyaya Sanhita. The States and Union Territories have taken necessary measures for their implementation, including the issuance of relevant notifications and rules, adoption of digital applications, and capacity building of stakeholders. The State-wise details of cases registered and chargesheet/Final Report filed under the Nyaya Sanhita from the date of implementation, are provided in Annexure-I.

The Central Government supplements the efforts of the States and Union Territories by providing financial and technical assistance for strengthening criminal justice infrastructure.

Under the Inter-Operable Criminal Justice System (ICJS) 2.0 Scheme, approved with a financial outlay of ₹3,375 crore, support is provided for hardware, software, network connectivity, cloud infrastructure, training, awareness generation and capacity building. Further, the Central Government is strengthening the forensic ecosystem through various schemes, including projects supported under the Nirbhaya Fund, with a consolidated financial outlay of more than ₹4,800 crore.

The Government has developed an integrated technological framework under the Inter-Operable Criminal Justice System (ICJS) 2.0 to facilitate effective implementation of the Nyaya Sanhita and strengthen coordination among the five pillars of the criminal justice system, namely Police, Courts, Prisons, Forensics and Prosecution. The ICJS platform enables electronic exchange of case-related information, including FIRs, charge-sheets, court orders, forensic reports, medico-legal reports and prison records. This reduces duplication, improves transparency and facilitates timely investigation, prosecution and adjudication.

The ICJS framework includes the Crime and Criminal Tracking Network and Systems (CCTNS), which digitises police processes from registration of FIR to filing of the charge-sheet. It also provides timeline-based alerts to Investigating Officers to facilitate compliance with the statutory timelines

prescribed under the Nyaya Sanhita. The Investigation Tracking System for Sexual Offences (ITSSO) enables monitoring of investigation and timely filing of charge-sheets in cases involving sexual offences against women and children. The Crime Multi-Agency Centre (Cri-MAC) facilitates nationwide sharing of alerts relating to heinous crimes, wanted or arrested criminals, jailbreaks, important seizures and human trafficking. It also supports inter-State transfer of Zero FIRs and translation of FIRs through BHASHINI.

The framework also includes the e-Sakshya application which has been developed to create a secure, transparent and efficient digital evidence within the criminal justice system, enabling seamless coordination between Police, Prosecution, Courts and other stakeholders and ensuring integrity and authenticity of primary evidence from collection to presentation in court.

e-Summons platform has been developed for streaming the process of generation, transmission, execution and reporting of court processes in electronic form.

Nyaya Shruti is a digital platform that facilitates virtual court appearances through video conferencing. It enables individuals such as the accused,

witnesses, police officers, prosecutors and forensic experts to part of a larger initiative to use technology to modernize legal proceedings.

Furthermore, as part of the ICJS 2.0 project, MedLEaPR for preparation and electronic exchange of medico-legal examination and post-mortem reports; e-Forensics for end-to-end digital management of forensic cases, evidence and laboratory workflows; e-Prisons for digitisation of prison and prisoner management and exchange of information with Courts and Police; and e-Prosecution for structured digital coordination between the Police and Prosecution, including legal opinion, scrutiny of draft charge-sheets and prosecutorial oversight.

Collectively, these applications provide an integrated digital ecosystem for implementation of the Nyaya Sanhita across the country.

The Central Government has also provided support to the States and Union Territories through circulation of Draft Model Rules, Standard Operating Procedures and Guidelines, as well as through deployment of the Nyaya Sanhita Dashboard for monitoring implementation.

As per the latest available information, 35 States/UTs have notified rules relating to e-Sakshya, all 36 States/UTs have notified rules relating to e-Summons, 23 High Courts covering 33 States/UTs have notified rules

relating to Nyaya Shruti, and 35 States/UTs have notified rules relating to community service.

Training of police personnel and other State-level stakeholders is primarily undertaken by the respective State and Union Territory Governments. In addition, the Bureau of Police Research and Development (BPR&D) has conducted capacity-building programmes and webinars for Master Trainers and other stakeholders across all 36 States and Union Territories.

Since 2024, BPR&D has trained 83,740 officers and stakeholders from the five pillars of the criminal justice system, including Master Trainers. The cadre/position-wise, State/UT-wise and year-wise details are given in Annexure-II.

The Master Trainers have also been utilised by State training institutions for conducting further training programmes within the respective States and Union Territories. The details of such training are given in Annexure-III.

ANNEXURE I

State-wise details of cases registered and Charge sheeted/Final Report filed under the Nyaya Sanhita, from the date of their implementation (As recorded till 17.07.2026 2359Hrs.)

S. No.	State/UT	Cases Registered under BNS	Cases Charge sheeted/ Final Report filed
1	ANDAMAN & NICOBAR	1259	1026
2	ANDHRA PRADESH	230570	186009
3	ARUNACHAL PRADESH	5162	4183
4	ASSAM	80789	68614
5	BIHAR	447835	185188
6	CHANDIGARH	7219	6629
7	CHHATTISGARH	157592	118467
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1094	890
9	DELHI	492282	435299
10	GOA	4459	3491
11	GUJARAT	331336	308202
12	HARYANA	216816	194787
13	HIMACHAL PRADESH	26568	18618
14	JAMMU & KASHMIR	46858	36628
15	JHARKHAND	104741	68252
16	KARNATAKA	313816	242311
17	KERALA	657502	605148
18	LADAKH	1161	890
19	LAKSHADWEEP	154	135
20	MADHYA PRADESH	638740	546072
21	MAHARASHTRA	812444	701014
22	MANIPUR	5424	376
23	MEGHALAYA	7176	5215

S. No.	State/UT	Cases Registered under BNS	Cases Charge sheeted/ Final Report filed
24	MIZORAM	4230	2884
25	NAGALAND	2060	972
26	ODISHA	394467	325440
27	PUDUCHERRY	10257	9471
28	PUNJAB	91407	40236
29	RAJASTHAN	388239	339128
30	SIKKIM	969	793
31	TAMIL NADU	337054	223593
32	TELANGANA	386468	302019
33	TRIPURA	6047	5201
34	UTTAR PRADESH	977938	894119
35	UTTARAKHAND	30634	23315
36	WEST BENGAL	456119	231374
	Total	7676886	6135989

Source: NCRB

Details on number of officers trained by BPR&D

Outlying Unit (CAPT/ CDTI)	No of Courses /Webinars /Seminars	Police		Prison Officers		Prosecutors		Judicial Officers		Forensic Experts		Total		CAPF/ CPO		Others	Grand Total
		State	UT	State	UT	State	UT	State	UT	State	UT	State	UT	CAPF	CPO		
Bhopal	161	2383	64	1148	1	2830	180	4578	880	505	42	11444	1167	20	173	757	13561
Chandigarh	128	3230	1964	58	97	202	87	63	3	8	23	3561	2174	97	205	15181	21218
Hyderabad	64	5290	932	586	8	792	4	93	0	1252	173	8013	1117	474	80	10478	20162
Bengaluru	3	278	13	0	0	0	0	0	0	0	0	278	13	9	0	0	300
Jaipur	76	8341	247	986	1	667	9	240	8	81	0	10315	265	22	93	659	11354
Kolkata	112	2806	154	499	49	551	6	210	0	140	1	4206	210	950	652	618	6636
Ghaziabad	78	7059	407	551	29	418	169	236	0	171	0	8435	605	745	519	205	10509
Sub Total	622	29387	3781	3828	185	5460	455	5420	891	2157	239	46252	5551	2317	1722	27898	83740

Source: BPR&D

ANNEXURE III

Details on Capacity Building by States/UTs on Nyaya Sanhita

Sl. No	States/UTs	Police		Prison		Prosecutors		Judicial officers		Forensic experts	
		Available	Trained	Available	Trained	Available	Trained	Available	Trained	Available	Trained
States											
1	Andhra Pradesh	56773	54764	1594	1594	400	400	574	574	131	131
2	Arunachal Pradesh	12277	12277	128	128	100	100	39	32	8	8
3	Assam	54474	54474	941	941	302	302	459	459	111	111
4	Bihar	48688	48688	3406	3310	811	811	1675	1675	126	125
5	Chhattisgarh	36366	36366	1310	1310	269	269	492	492	56	56
6	Goa	7680	7680	129	129	53	53	40	40	33	33
7	Gujarat	65863	65863	2094	2094	859	859	1157	1157	259	259
8	Haryana	53954	53954	2323	2123	900	790	555	555	78	78
9	Himachal Pradesh	15504	13365	631	631	176	176	152	85	65	65
10	Jharkhand	38292	29359	146	146	169	169	500	500	40	40
11	Karnataka	45324	44860	2666	1241	952	952	1137	1137	467	467
12	Kerala	52808	48623	2031	2031	198	198	628	628	168	157
13	Madhya Pradesh	87277	87277	5262	5262	1043	1043	1744	1744	137	137
14	Maharashtra	180152	180152	4232	4232	1017	740	2285	2148	297	297
15	Manipur	40693	40693	437	437	42	42	48	48	22	22
16	Meghalaya	3674	3674	159	159	245	245	55	55	12	12
17	Mizoram	6229	6229	215	215	52	52	48	48	14	14
18	Nagaland	18450	11819	1386	1386	20	20	20	20	38	38
19	Odisha	54222	54222	1877	1870	1256	1192	832	832	81	81
20	Punjab	73885	51440	2237	2237	461	304	714	714	80	80
21	Rajasthan	95770	63112	3141	3141	953	953	1500	1312	271	271
22	Sikkim	1816	1816	111	111	45	45	30	22	14	14

Sl. No	States/UTs	Police		Prison		Prosecutors		Judicial officers		Forensic experts	
		Available	Trained	Available	Trained	Available	Trained	Available	Trained	Available	Trained
23	Tamil Nadu	100970	93075	3926	3926	320	320	1253	1253	230	230
24	Telangana	53115	27747	1110	680	262	262	440	440	40	40
25	Tripura	21901	21901	323	323	125	125	107	107	29	29
26	Uttarakhand	23131	23131	760	760	110	108	301	288	11	11
27	Uttar Pradesh	233969	221741	7088	7088	2235	2235	2689	2689	232	232
28	West Bengal	50339	41422	210	63	165	40	1105	600	51	51
Union Territories											
1	Andaman & Nicobar	4475	4475	61	61	15	15	11	11	18	18
2	Chandigarh	5926	5926	299	299	26	26	31	31	86	82
3	Daman & Diu Dadra & Nagar Haveli	613	613	13	13	7	7	7	7	0	0
4	Delhi	81775	81775	1817	1817	302	302	801	801	158	158
5	J&K	74004	74004	845	712	261	261	286	286	33	33
6	Ladakh	2345	2345	27	27	8	8	8	6	11	10
7	Lakshadweep	324	324	10	10	2	2	3	3	0	0
8	Puducherry	3677	3677	81	81	20	20	26	26	16	16
Total		1706735	1572863	53026	50588	14181	13446	21752	20825	3423	3406

Source: BPR&D
